

on which research is to be sponsored by the Planning Commission during the Third Five Year Plan period has been finalised;

(b) if so, the details thereof; and

(c) whether a copy of the same will be laid on the Table?

The Deputy Minister for Planning (Shri C. R. Pattabhi Raman): (a) Yes.

(b) and (c). A statement is laid on the Table of the House. [See Appendix II, annexure No. 9].

Shri D. C. Sharma: From the statement I find that the Planning Commission has 40 research projects under its control at present. May I know what is the target date for the completion of each of one these, and if they are not completed by the end of the third Five Year Plan?

Shri C. R. Pattabhi Raman: There is no target date as such. There is only a study and I expect it to be completed.

Shri D. C. Sharma: May I know if the Planning Commission depends only on its own resources for the completion of these projects or whether it can use the universities also for this purpose and, if so, which universities?

Shri C. R. Pattabhi Raman: This information was supplied not only to the university but also research associations and institutions, and we are collecting the data and information. The work is being done.

Shri P. C. Borooah: May I know whether the research work is conducted at different congress and, if so, what is the agency for co-ordinating the research work?

Shri C. R. Pattabhi Raman: It is part of the scheme of a survey to have various regional centres. The studies are made with reference to various centres.

Shri D. C. Sharma: One of the problems which is engaging the attention of the people all over India is

how the plan benefits have been distributed among the various sections of the population. May I know if the Planning Commission has undertaken any specific study to find this out?

Shri C. R. Pattabhi Raman: The very nature of the study is to collect data about the impact of the planning programmes on the people.

Shri Shree Narayan Das: May I know whether the reports of the researches that have been made under the auspices of the Planning Commission have been published and whether they are available in the library?

Shri C. R. Pattabhi Raman: Yes; two reports are published, the first for the first Plan period and the second for the second Plan period. The reference is now made to the third Five Year Plan.

Construction of Quarters near Shahjehan Road, New Delhi

*627. **Shri P. C. Borooah:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether C-II type quarters are to be built at Shahjehan Road, New Delhi opposite the U.P.S.C. building while the new quarters for lower-paid staff are being built more than 6 miles away from the Central Secretariat; and

(b) if so, why lower category staff quarters are not being built at available places nearer the Central Secretariat area instead of those for higher Government officials?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Jaganatha Rao): (a) and (b). The site on the Shahjehan Road is considered more suitable for building flats of higher types, namely D II and C II. Hardly any land is available near the Central Secretariat for the construction of residences. Whenever any land becomes available, houses of types that would fit into the layout

from considerations of architecture, economy, convenience, etc., are built. Now that almost all the available land near the Central Secretariat has been built upon quarters of all types are being put up in comparatively distant areas.

Shri P. C. Borooah: May I know whether it is a fact that the higher category officers entitled to C II type of flats mostly own automobiles and they are paid conveyance allowance, while the low-paid staff are not paid any conveyance allowance?

Shri Jaganatha Rao: That has nothing to do with the construction of houses.

Mr. Speaker: He means to say that the higher officers have other facilities and they can live at a distance, but the low-paid staff have difficulties in arriving at their office for work. Therefore, he means to say that their residences should be nearer the Secretariat.

The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna): As far as the general aspect of the question is concerned, we have every sympathy for the low-paid staff, Class III and Class IV. (*Interruptions*).

Shri Hari Vishnu Kamath: Verbal sympathy.

Shri Mehr Chand Khanna: Our main difficulty today is that all the area round about Delhi has been built upon. Delhi is expanding very fast and not only the Government of India. There is a tremendous influx into Delhi every year. Naturally, we have to go to far off distances. There is no way out of it.

Shri Vidya Charan Shukla: The question is, when the construction was planned, why the construction of residences for the lower staff category was not planned nearer like Shahjehan Road and other places nearer the Central Secretariat than in far off places where houses have been constructed

for them. Why was this thing not taken into consideration during the planning stage?

Shri Mehr Chand Khanna: It would not be correct to say all that. There are certain types of houses for low-paid staff which are situated in Rouse Avenue, Minto Road, Panchkuin Road, etc. Those quarters are there.

Shri Ansar Harvani: They were built in old days; not now.

(*Interruptions*).

Shri Mehr Chand Khanna: Why all this excitement. These quarters exist. Our plan is as far as possible to keep these people there in conformity with the general lay-out in the pattern of the plan that has been formulated for Delhi. I can say that there are about 1,000 quarters which are occupied by Class IV staff on the Panchkuin Road. We have prepared the plan and we are going to provide them there. If any land becomes available, we might put it to some other use for Class IV, Class III, Class II and Class I staff. But it is not our intention to shift these people from the areas in which they are living and bring extra population there.

Shri P. C. Borooah: May I know whether the policy is, higher the salary, nearer the Secretariat and lower the salary, farther away from Secretariat? (*Interruptions*). May I know whether this is considered to be opposed to the socialist pattern and whether the Government is going to revise this policy?

Shri Mehr Chand Khanna: This policy applies to the Minister and I happen to be one of them. These bungalows were built a long time ago. These bungalows existed there and naturally when these allotments were made, they were made to the officers as well as to the other people. The main intention is, I do not want our friends who belong to Class IV to walk all this great distance from areas which are far away from Delhi. But there is no way out of it. Today

I am short of 60,000 residential units, and some of these people have waited for 15 years to find accommodation. If 60,000 units have to be built, they can only be built in areas which are yet virgin, which have to be developed and those areas are a bit distant from Delhi, they are not situated within the heart of Delhi as it exists today.

Shrimati Savitri Nigam: May I know the number of quarters constructed for the class IV and class III employees during the last one year?

Shri Mehr Chand Khanna: I am afraid I cannot give any information to the hon. Member. All that I can say is that 4000 quarters are nearly ready at Ramakrishnapuram. They cater to all classes and we propose to allot them within a month or two. The difficulty has been that I could not get water, I could not get sewerage etc., and that difficulty has now been overcome.

Shrimati Renu Chakravartty: What is the plan for the huge area which is lying vacant on one side of Willingdon Crescent right up to the other side of Kitchner Road? May I know whether it is going to be used only for class I and class II officers or it will also be used for housing class III and class IV officers?

Shri Mehr Chand Khanna: If a question is asked and I examine the Master Plan of Delhi, I should be in a position to answer that question.

Shri S. M. Banerjee: May I know whether it is a fact that for want of quarters there are on the waiting list 62,000 employees belonging to class III and class IV, and whether it is also a fact that most of the government quarters are occupied by non-governmental people such as Bharat Sevak Samaj etc?

Shri Mehr Chand Khanna: It would not be correct to say that most of the quarters are occupied by non-entitled persons. But if a question is asked as to whether some of these quarters are in the occupation of non-entitled persons, I am afraid the answer is in the affirmative and, secondly, I want

to tell the House that I am looking into all these cases myself and where I find that a person, non-entitled, should not be there appropriate action will be taken. But some of these persons have been there since years and it would not be correct to evict all of them.

Mr. Speaker: Next Question—Dr. L. M. Singhvi—

Dr. L. M. Singhvi: Question No. 626.

Shrimati Renu Chakravartty: Sir, may I request that Question No. 638 may also be taken along with this?

Mr. Speaker: It is about Col. Bhattacharya.

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi N. Menon): If you so direct, Sir, that can also be answered along with this.

Mr. Speaker: Yes; Questions 628 and 638 may be answered together.

Indians in Pakistan Jails

***628. Dr. L. M. Singhvi:** Will the Prime Minister be pleased to state:

(a) how many Indian nationals are at present lodged in Pakistani jails and for what offences; and

(b) whether the Government of India have extended any legal assistance in such cases?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Approximately 100 Indian nationals are either under trial or are serving sentences for alleged offences of illegal entry, smuggling, travelling on forged passports under assumed names, possession of illegal arms or espionage.

(b) The Government of Pakistan do not give information regarding Indian nationals arrested by them during the initial stages of their trial. Information in most cases is received only after an Indian national has been convicted by a Pakistani court. In these circumstances normal Consular assistance cannot be provided by us.